

Election Commissioner on 8th January, 1982 and made complaints urging that a systematic manipulation had been done in the preparation of electoral rolls and that the electoral rolls of all the constituencies in West Bengal were defective. They pleaded for the extension of time for filing claims and objections and for furnishing to the Commission the lists of specific cases of irregularities.

The Chief Election Commissioner pointed out to the representationists that only specific complaints should be made to him and that too after exhausting the remedies provided under the law by filing claims and objections before the Electoral Registration Officers concerned. Moreover the specific complaints should be based on the electoral rolls as finally published on 31st December, 1981, which were re-published on 1st January, 1982 in connection with the summary revision of electoral rolls with reference to 1st January, 1982 as the qualifying date.

The representationists informed the Commission that copies of the specific complaints had been furnished to the Electoral Registration Officers and the Chief Electoral Officer, West Bengal and it was only for the information of the Commission that copies of such complaints were being forwarded to the Commission.

The Commission has stated that no specific complaint was received by it. Some complaints of general nature about the partiality of the persons engaged on enumeration/election work in the Election Department of the State Government were however received. As the complaints were not specific, no action could be taken by the Election Commission.

The draft electoral rolls were published in the offices of the

Electoral Registration Officers concerned and in the polling booths for verification by the individuals and copies thereof were supplied to the political parties for verification.

(c) Under article 324(1) of the Constitution, the superintendence, direction and control of the preparation of electoral rolls for and the conduct of all elections to Parliament and to the Legislature of every State vests in the Election Commission. The question of taking any action by the Government in the matter does not arise.

सौ. सी० एल० द्वारा भूमि अर्जन

1652. श्री धूलेश्वर सीणा : क्या ऊर्जा मंत्रों 7 दिसम्बर, 1981 को राज्य सभा में अतांकित प्रश्न 1362 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) कितने व्यक्तियों को जमीन ली गई थी और उनमें से अनुसूचित जातियों, अनुसूचित जनजातियों और पिछड़े वर्गों के लोगों की संख्या कितनी-कितनी थी; कितने लोग भूमिहीन हो गये थे और उन भूमिहीनों में से कितने लोगों को अभी तक कोई नौकरी नहीं दी गई है;

(ख) किसानों को 38,28,316.12 रुपये का जो भुगतान नहीं किया गया है उसके क्या कारण हैं और क्या उन्हें उक्त राशि पर कोई ब्याज अदा किया जाएगा; और

(ग) क्या यह सच है कि किसानों को किये गये मुआवजे के भुगतान में काफी गोल-माल है और अनेकों असली लोग इस भुगतान से वंचित रह गये हैं तथा उनके बजाय अनेक बाह्य के लोगों ने उनकी राशि ले ली है?

ऊर्जा मंत्रालय के कोयला विभाग में राज्य मंत्री (श्री नार्गी शंकर मिश्र) : (क)

से (ग) सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायगी।

Singrauli Coal-Power Complex

1653. SHRI ROSHAN LAL: Will the Minister of ENERGY be pleased to state:

(a) whether the construction of the Singrauli coal-power complex has commenced; and

(b) if so, what is the progress made in this regard till the 31st December, 1981?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) The Singrauli Coalfields have large coal reserves which can sustain considerable thermal generation. The coal production from the Singrauli Coalfields is expected to be 9.40 million tonnes in 1984-85.

The National Thermal Power Corporation is setting up a 2000 MW Super Thermal Power Station at Singrauli in Mirzapur district of Uttar Pradesh. The first 200 MW unit of the station was synchronized in February, 1982. The feasibility report for Stage-I of 1260 MW of the Vin-dhyachal Super Thermal Power Station in Sidhi district of Madhya Pradesh in the Singrauli region has been granted techno-economic clearance by the Central Electricity Authority and is being processed for an investment decision. The Anapara 'A' Thermal Station of 630 MW of UPSEB under execution is also located in the Singrauli region.

Postponement of final voters' list of West Bengal

1654. SHRI ROBIN KAKATI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that one of the major reasons in postpon-

ing the publication of the final voters' list of West Bengal is related to the alleged detection of a large number of non-citizens in the voters' list of West Bengal Assembly constituencies; and

(b) if so, what are the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) No, Sir.

(b) Does not arise.

Power failure in Bihar due to irregular supply of coal

1655. SHRI PATTIAM RAJAN: SHRI K. CHATHUNNI MASTER:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that there has been virtual breakdown of the thermal power stations in Bihar resulting in acute power failure in the State;

(b) whether the Mafia rule in Dhanbad Coal Mining Area has been responsible for retarding supply of coal to these thermal stations; and

(c) if so, what measures have been taken to ensure regular supply of coal to the Thermal Power Stations in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) There has been some set back in generation of thermal power Stations under Bihar State Electricity Board in December, 1981 and January 1982.

(b) No, Sir.

(c) The coal receipts in the Thermal Power Stations of Bihar have increased by 13 per cent during April 81 to January 82 as compared to the corresponding period last year. However, all